

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1360 of 1997

Allahabad this the 08th day of May, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

1. Tej Singh S/o Shri Bihari, Village Siluni, Nagla Gehrara, Post Mehrora, Tehsil-Etah, District-Etah.
2. Fauj Singh S/o Shri Khimai, Resident of Village Madhuri, Post Ganthari Sahabpur, Tehsil Sikandra Rau, District Mahamaya Nagar.

Applicants

By Advocate Shri Satya Vijay

Versus

1. Union of India through the Ministry of Railway Secretary, Government of India, New Delhi.
2. General Manager, Northern Eastern Railway, Gorakhpur.
3. Divisional Railway Manager(Karmik)Eastern Railway, Izzat Nagar.
4. Divisional Railway Manager(Commerce)North Eastern Railway, Izzatnagar.
5. Station Superintendent, Mathura, Cantt.North Eastern Railway.
6. Work Inspector(Pete)Railway Inspector Hathras city and Mathura Cantt.North Eastern Railway.

7. Assistant Engineer, Mathura Cantt. (N.E.Rly.)

Respondents

By Advocate Shri V.K. Goel

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

The applicants have come up seeking relief to the effect that the respondents be directed to appoint them as Seasonal Waterman and regularise their services expeditiously in time bound period.

2. As per the facts of the matter, the applicants were engaged in the respondents establishment to the post of Time Scale Khalasi vide order dated 15.2.1994 and after having put in requisite number of days they were subjected to screening which includes the medical test and accordingly they were subjected to medical test also and were categorised in C-1 medical category and, therefore, their services were terminated w.e.f. 17.3.1994 vide annexure-2 to the O.A. There is specific mention ~~the~~ in this order that in the light of observation and direction by Central Administrative Tribunal, case of the applicant will be considered at the time of recruitment to the casual labour having requirement of C-1 medical category.

3. Notices were issued to the respondents and inspite of more than sufficient opportunity, no counter-reply has been filed in the matter.

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4. Heard Shri Satya Vijay, learned counsel for the applicant and perused the record.

5. It is quite evident from annexure-2 that the respondents themselves have provided that whenever there is recruitment of casual labour having C-I medical category requirement, the applicant will be considered for appointment in accordance with rules in this regard.

6. For the above, I find no direction is needed as prayed for, but it is provided that whenever there is any vacancy and the casual labours are recruited the claims of the applicants shall not be ignored subject to their entitlement, in accordance with the days they have worked. The O.A. is decided accordingly. No cost.

Member (J)

/M.M./